

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1239
ANSWERED ON:05.03.2013
PROPOSAL FOR MINING LEASE
Premajibhai Dr. Solanki Kiritbhai

Will the Minister of COAL be pleased to state:

- (a) whether the Union Government has received a proposal from the State Government of Gujarat for prior approval for Gujarat Mineral Development Corporation Limited mining lease application of Lignite bearing area of 1251 hectares in Bharuch district;
- (b) if so, the details and the present status thereof; and
- (c) the time by which it is likely to be approved?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) to (c):A proposal from the State Government of Gujarat for prior approval on Gujarat Mineral Development Corporation Limited mining lease application of lignite bearing area of 1251 hectares in Bharuch district was received.

The Mines and Minerals (Development and Regulation) Amendment Act, 2010 provides for grant of reconnaissance permit, prospecting licence or mining lease in respect of an area containing coal and lignite through auction by competitive bidding, on such terms and conditions as may be prescribed. This, would however, not be applicable in the following cases:-

where such area is considered for allocation to a Government company or corporation for mining or such other specified end use;

where such area is considered for allocation to a company or corporation that has been awarded a power project on the basis of competitive bids for tariff (including Ultra Mega Power Projects).

The Government has notified the "Auction by Competitive Bidding of Coal Mines Rules, 2012" on 2nd February, 2012. Further, the notification on the commencement of the said Amendment Act, 2010 has also been notified by the Ministry of Mines on 13th February, 2012. The coal/lignite blocks can only be allocated under the amended Act and above mentioned Rules.